

- (a) the reasons for withdrawing the draft of 'Persons in Destitution (Protection, Care and Rehabilitation) Model Bill, 2016';
- (b) whether Government intends to draft a revised model law for States to rehabilitate and protect beggars and destitute members of society;
- (c) whether Government maintains any data on the number of beggars or destitute persons arrested under anti-beggary laws;
- (d) if so, the details thereof, year-wise and State-wise since 2014; and
- (e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI VIJAY SAMPLA): (a) As per the 7th Schedule of the Constitution of India and under serial no. 9 of State List, the subject matter of "Relief of the disabled and unemployable" comes under the purview of State List.

(b) No, Sir.

(c) to (e) National Crime Records Bureau has no information in this regard.

Vidyasri Residential School for Girls

768. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether it is a fact that Government is introducing "Vidyasri Residential Schools for Girls" scheme for upliftment of Scheduled Caste girls in the country;
- (b) if so, the details thereof; and
- (c) whether any such schools are being established in the State of Jharkhand and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI VIJAY SAMPLA): (a) Yes, Sir. The Ministry of Social Justice and Empowerment is in the process of revision of the Scheme, 'Babu Jagjivan Ram Chhatrawas Yojana (BJRCY)' to include one new component therein, *i.e.* 'Setting up of Residential Schools for SC Girls'.

(b) Under this component, residential schools for SC girls are proposed to be set up for class VI to XII students in the educationally backward districts of States/UTs having large SC population. The State Governments will provide adequate land free of

cost for construction of school complex mandatorily. The Central Government will provide capital cost for construction of school complex and eligible recurring cost for the first three years. In addition, one-time grant for procurement of essential and non-recurring items like furniture, recreation, garden, etc. is proposed to be provided by the Central Government.

(c) No, Sir. No proposal has been received from Jharkhand for setting up residential schools.

Financial assistance to senior citizen

769. SHRI K. RAHMAN KHAN: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether it is a fact that Government had announced schemes to provide financial assistance to senior citizen and if so, the details thereof;

(b) the total amount of funds allocated for this scheme; and

(c) how many and in what manner senior citizens have been benefited under this scheme till 31st December, 2017?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI VIJAY SAMPLA): (a) The Ministry of Social Justice and Empowerment is implementing a Central Sector Scheme of Integrated Programme for Older Persons (IPOP) since 1992 under which grants-in-aid are given by the Ministry for running and maintenance of *inter alia*, Old Age Homes, Day Care Centres, Mobile Medicare Units, Multi Facility Care Centre for Older Widows etc. The main objective of the Scheme is to improve the quality of life of Older Persons by providing basic amenities like shelter, food, medical care and entertainment opportunities etc. Implementing agencies eligible for assistance under the Scheme are Panchayati Raj Institutions/Local Bodies, Non-Governmental Voluntary Organizations, Institutions or Organizations set up by Government as autonomous/subordinate bodies, Government Recognized Educational Institutions, Charitable Hospitals/Nursing Homes, and Recognized Youth Organizations such as Nehru Yuvak Kendra Sanghathan (NYKS) and in exceptional cases the State Governments/UT administrations.

This Ministry has recently launched the 'Rashtriya Vayoshri Yojana (RVY)' with an objective to provide senior citizens, belonging to BPL category and suffering from age related disabilities/ infirmities, with such physical aids and assisted living devices which can restore near normalcy in their bodily functions. Under the Scheme, assisted living